

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 10/82-ALC4/2009 MEETING DATE : 09.06.2009

The Meeting No.10/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 09.06.2009 was actually held on **23.06.2009** under the Chairmanship of Jt. DGFT, Shri Anil Aggarwal in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
3. Shri A.K. Sinha, Asstt. Director, Pharmexcil
4. Shri Rajinder Pal Singh, Dy. DGFT
5. Shri Shyam Lal, FTDO

1	Case No.:2/4/85-ALC3/2007	Party Name:HEINZ INDIA PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Deferred
	HQ File :01/85/050/00259/AM07/	RLA File :03/94/040/01338/AM07/	Lic.No/Date:0310424928 29.03.2007	Defer Date:21.07.2009
	Decision :Committee decided to defer case for 21.07.2009 for comments of Ministry of Food Processing Industry.			

2	Case No.:52/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Deferred
	HQ File :01/82/050/00388/AM08/	RLA File :07/24/040/00005/AM08/	Lic.No/Date:0710051374 23.04.2007	Defer Date:21.07.2009
	Decision :Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals			

3	Case No.:800/24/83-ALC1/2007		Party Name:RANBAXY LABORATORIES LTD		Meet No/Date:10/82-ALC4/2009 09.06.2009		Status: Case Approved	
	HQ File :01/83/050/00758/AM08/		RLA File :05/24/040/00285/AM08/		Lic.No/Date:0510206332 16.07.2007			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/89/2008-PI-III dated 11.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed		

Atorvastatin Calcium	1 Kg.	1.	2,2 Dimethoxy Propane	3.42 kg
		2.	4-Fluorobenzaldehyde	0.70 kg
		3.	Acetone	0.210 kg
		4.	Activated Carbon	0.054 kg
		5.	Cyclohexane	0.372 kg
		6.	Di Ethyl Methoxy Borane	1.02 kg
		7.	Di iso Propyl Amine	0.859 kg
		8.	Ethyl(R)-4-Cyano 3 Hhdroxy Butane	1.051 kg
		9.	Ethyl Acetate	3.73 kg
		10.	Heptane	2.926 kg
		11.	Hexane	2.08 kg
		12.	Iso Propyl Alcohol	1.128 kg
		13.	Methanol	5.45 kg
		14.	Methyl T.Butyl Ether	4.151 kg
		15.	Methyl Isobutyl Acetate	1.646 kg
		16.	N-Butyl Lithium	1.76 kg
		17.	Raney Nickle	0.21 kg
		18.	Sodium Borohydrate	0.420 kg
		19.	T-Butyl Acetate	2.58 kg
		20.	Tetrahydrofuran	6.70 kg
		21.	Thiazolium bromide	0.262 kg
		22.	Toluene	5.52 kg
		23.	Triethylamine	0.516 kg

RA concerned may take further necessary action as per above decision of NC.

4	Case No.:7/25/83-ALC1/2007	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Deferred
	HQ File :01/83/050/01032/AM08/	RLA File :09/24/040/00231/AM08/	Lic.No/Date:0910031314 29.08.2007	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals			

5	Case No.:7/45/82-ALC4/2007	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved
	HQ File :01/82/050/00470/AM08/	RLA File :09/24/040/00456/AM08/	Lic.No/Date:0910032740 28.01.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/77/2009-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Raberprazole Sodium	1 Kg.	1.	2,3 Lutidine	1.344 kg
		2.	3-Methoxy Propylamine	1.60 kg
		3.	Acetonitrile	4.20 kg
		4.	Sodium Nitrile	1.914 kg

RA concerned may take further necessary action as per above decision of NC.

6	Case No.:57/6/82-ALC4/2008	Party Name:CORAL DRUGS PVT. LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/00140/AM09/	RLA File :05/24/040/00884/AM08/	Lic.No/Date:0510217198 28.02.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

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Case No.:6/13/83-ALC1/2008	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Approved	
HQ File :01/83/050/00357/AM09/	RLA File :09/24/040/00335/AM08/	Lic.No/Date:0910033373 17.03.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/93/2009-PI-III dated 15.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Furaniminium Bromide	1 Kg.	1.	Acetonitrile	1.58 kg
		2.	Iso Propyl Alcohol	1.17 kg
		3.	Toluene	1.47 kg
		4.	Thionyl Chloride	0.68 kg
		5.	Chloroform	1.47 kg
		6.	Acetone	1.47 kg
		7.	Methanol	2.20 kg
RA concerned may take further necessary action as per above decision of NC.				

8	Case No.:40/11/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/00360/AM09/	RLA File :09/24/040/00520/AM08/	Lic.No/Date:0910033434 24.03.2008	Defer Date:21.07.2009

Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.

9	Case No.:62/9/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/83/050/00234/AM09/	RLA File :03/94/040/01245/AM08/	Lic.No/Date:0310466401 27.03.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

10	Case No.:17/15/82-ALC4/2008	Party Name:EMAMI LIMITED,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/00657/AM09/	RLA File :02/24/040/00062/AM09/	Lic.No/Date:0210114088 25.06.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of MSME.			

11	Case No.:12/17/82-ALC4/2008	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/00736/AM09/	RLA File :09/24/040/00552/AM08/	Lic.No/Date:0910034576 11.07.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

12	Case No.:6/18/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Approved
	HQ File :01/82/050/00759/AM09/	RLA File :09/24/040/00111/AM09/	Lic.No/Date:0910034663 16.07.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/243/2008-PI-III dated 24.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-(2,3-Dichlorophenyl) Methylene Hydrazine Carboximidamide	1 Kg.	1.	2,3-Dichloro Benzoyl Chloride	2.045 kg
		2.	Amino Guanidine Bicarbonate	1.06 kg
		3.	Cuprous Cyanide	1.09 kg
		4.	Hexane	2.03 kg
		5.	Ortho Dichloro Benzene	Not a raw material. Hence not allowed

RA concerned may take further necessary action as per above decision of NC.

13	Case No.:11/19/82-ALC4/2008	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/00787/AM09/	RLA File :03/95/040/00350/AM09/	Lic.No/Date:0310479369 18.07.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

14	Case No.:16/18/82-ALC4/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/00769/AM09/	RLA File :03/95/040/00355/AM09/	Lic.No/Date:0310479455 21.07.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

15	Case No.:17/18/82-ALC4/2008	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved
	HQ File :01/82/050/00770/AM09/	RLA File :04/24/040/00091/AM09/	Lic.No/Date:0410097322 21.07.2008	
	Decision :Withdrawn as the case has already been approved by NC in its 4/82 meeting held on 19.05.2009.			

16	Case No.:1/20/82-ALC4/2008	Party Name:PAUSHAK LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/00793/AM09/	RLA File :34/24/040/00049/AM09/	Lic.No/Date:3410021924 25.07.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

17	Case No.:45/24/82-ALC4/2008	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved
	HQ File :01/82/050/00978/AM09/	RLA File :03/94/040/00421/AM09/	Lic.No/Date:0310481537 06.08.2008	
	Decision : Withdrawn as the case has already been approved by NC in its 4/82 meeting held on 19.05.2009.			

18	Case No.:1/21/82-ALC4/2008	Party Name:AROMA AROMATICS & FLAVOURS	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved
	HQ File :01/82/050/00856/AM09/	RLA File :05/24/040/00274/AM09/	Lic.No/Date:0510225070 07.08.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/19/2009-Ch.II dated 16.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Veratraldehyde 100%	1 Kg.	1.	Vanillin 100%	1.06 kg

RA concerned may take further necessary action as per above decision of NC.

19	Case No.:7/22/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/00870/AM09/	RLA File :03/94/040/00393/AM09/	Lic.No/Date:0310481979 08.08.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

20	Case No.:18/22/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/00881/AM09/	RLA File :08/24/040/00076/AM09/	Lic.No/Date:0810073944 13.08.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

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Case No.:10/39/82-ALC4/2008	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:10/82-ALC4/2009 09.06.2009	StatusCase Approved	
HQ File :01/82/050/01380/AM09/	RLA File :03/94/040/00214/AM09/	Lic.No/Date:0310482603 14.08.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2008-Ch.II dated 27.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Coumaranone 30% in Acetic Anhydride 70%	1 Kg.	1.	Ortho Chloro Benzyl Cyanide	0.666 kg
		2.	Caustic Soda Flakes	1.150 kg
		3.	Toluene	0.266 kg
RA concerned may take further necessary action as per above decision of NC.				

22	Case No.:20/22/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Deferred
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	HQ File :01/82/050/00883/AM09/	RLA File :08/24/040/00070/AM09/	Lic.No/Date:0810073981 14.08.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

23	Case No.:22/22/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved
	HQ File :01/82/050/00885/AM09/	RLA File :09/24/040/00198/AM09/	Lic.No/Date:0910035078 14.08.2008	
	Decision :Withdrawn as case has already been approved by NC in its 4/82 meeting held on 19.05.2009.			

24	Case No.:23/22/82-ALC4/2008	Party Name:ALMELO CHEMICALS(P) LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved
	HQ File :01/82/050/00886/AM09/	RLA File :09/24/040/00105/AM09/	Lic.No/Date:0910035079 14.08.2008	
	Decision : Withdrawn as case has already been approved by NC in its 2/82 meeting held on 12.05.2009.			

25	Case No.:25/22/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/00888/AM09/	RLA File :07/24/040/00246/AM09/	Lic.No/Date:0710059109 14.08.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

26	Case No.:39/22/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/00902/AM09/	RLA File :03/94/040/00451/AM09/	Lic.No/Date:0310482900 18.08.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

27	Case No.:1/23/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/00905/AM09/	RLA File :09/24/040/00210/AM09/	Lic.No/Date:0910035105 21.08.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

28	Case No.:20/23/82-ALC4/2008	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:10/82-ALC4/2009	Status:Case
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		09.06.2009	Approved	
HQ File :01/82/050/00924/AM09/	RLA File :09/24/040/00604/AM08/	Lic.No/Date:0910035124 25.08.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/23/2009-PI-III dated 11.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,3-Di Methyl-4-Nitro Pyridine-N-Oxide	1 Kg.	1.	2,3 Lutidine	0.833 kg
		2.	Methylene dichloride	0.544 kg
RA concerned may take further necessary action as per above decision of NC.				

29	Case No.:24/23/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/00928/AM09/	RLA File :03/94/040/00512/AM09/	Lic.No/Date:0310483819 26.08.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

30	Case No.:29/23/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved
	HQ File :01/82/050/00933/AM09/	RLA File :09/24/040/00206/AM09/	Lic.No/Date:0910035144 27.08.2008	
	Decision :Withdrawn as the case has already been approved by NC in its 4/82 meeting held on 19.05.2009.			

31	Case No.:2/24/82-ALC4/2008	Party Name:TECKBOND LABORATORIES PVT. LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved
	HQ File :01/82/050/00935/AM09/	RLA File :09/24/040/00227/AM09/	Lic.No/Date:0910035160 28.08.2008	
	Decision :Committee considered case as per agenda and observed that the firm has informed that they have surrendered the Advance Authorisation Authorisation. It was, therefore, decided to close the case.			

32	Case No.:13/24/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved
	HQ File :01/82/050/00946/AM09/	RLA File :09/24/040/00205/AM09/	Lic.No/Date:0910035176 29.08.2008	
	Decision : Withdrawn as case has already been approved by NC in its 4/82 meeting held on 19.05.2009.			

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Case No.:15/24/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Approved	
HQ File :01/82/050/00948/AM09/	RLA File :09/24/040/00228/AM09/	Lic.No/Date:0910035181 29.08.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/19/20069-Ch.II dated 16.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dimethyl Phenidone/Dimethyl Phenyl Pyrazolidone	1 Kg.	1.	Hydroxy Pivalinic Acid	0.933 kg
		2.	Phenyl Hydrazine	0.760 kg
		3.	Sodium Methoxide	0.400 kg
		4.	Methanol	0.400 kg
RA concerned may take further necessary action as per above decision of NC.				

34	Case No.:6/24/82-ALC4/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Deferred
	HQ File :01/82/050/00939/AM09/	RLA File :02/24/040/00145/AM09/	Lic.No/Date:0210116684 29.08.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

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Case No.:5/25/82-ALC4/2008	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved
HQ File :01/82/050/00985/AM09/	RLA File :07/24/040/00301/AM09/	Lic.No/Date:0710059596 08.09.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/6/2009-PI-III dated 11.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dothiepin Hcl	1 Kg.	1.	Thiophenol	0.65 kg
		2.	1 Bromo 3 Chloro Propane	0.92 kg
		3.	Tetra Hydro Furan	0.50 kg
		4.	Acetone	Not allowed since not shown

				in manufacturing process.
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:15/26/82-ALC4/2008	Party Name:TECKBOND LABORATORIES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved	
HQ File :01/82/050/01012/AM09/	RLA File :09/24/040/00247/AM09/	Lic.No/Date:0910035265 12.09.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/105/2009-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Mitrazapine Acid/1-3(3-Carboxy Pyridyl-2)-4-Methyl-2-Phenylpiperazine	1 Kg.	1.	N-Methyl 1 3-Phenyl Piperazine	1.10 kg
		2.	Potassium Fluoride	0.365 kg
		3.	2-Chloro nicotino nitrile	0.80 kg
		4.	Dimethyl Formamide	3.45 kg
		5.	Toluene	2.42 kg
		6.	Chloroform	3.45 kg
		7.	Methanol	2.42 kg
RA concerned may take further necessary action as per above decision of NC.				

37	Case No.:19/26/82-ALC4/2008	Party Name:R L FINE CHEM	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Deferred
	HQ File :01/82/050/01017/AM09/	RLA File :07/24/040/00297/AM09/	Lic.No/Date:0710059800 15.09.2008	Defer Date:21.07.2009
	Decision :Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

38	Case No.:6/27/82-ALC4/2008		Party Name:CIPLA LIMITED		Meet No/Date:10/82-ALC4/2009 09.06.2009		Status:Case Approved	
	HQ File :01/82/050/01023/AM09/		RLA File :03/94/040/00586/AM09/		Lic.No/Date:0310486822 17.09.2008			
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 51/82 meeting held on 10.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed			

Lamivudine and Zidovudine tablet (containing lamivudine 150 mg and zidovudine USP 300 mg.) Lamivudine = 153 mg/tablet Zidovudine = 306 mg/tablet	1 No..	1.	(1'R,2'S,5'R)-Menthyl-5S-(Cytosine-1''-YL)-1,3-Oxathiolane-2R-carboxylate/CME Compound	2.19 kg/kg of Lamivudine
		2.	Sodium borohydride	0.48 kg/kg of Lamivudine
		3.	Dipotassium hydrogen phosphate	2.582 kg/kg of Lamivudine
		4.	Salicylic acid	0.790 kg/kg of Lamivudine
		5.	Triethylamine	0.959 kg/kg of Lamivudine
		6.	3'-Azido-3'-deoxy-5'-O-trityl thymidine [Trityl Azido Compound (TAZC)]	2.38 kg/kg of Zidovudine

RA concerned may take further necessary action as per above decision of NC.

39	Case No.:23/27/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved																																																	
	HQ File :01/82/050/01040/AM09/	RLA File :09/24/040/00240/AM09/	Lic.No/Date:0910035350 22.09.2008																																																		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/41/2009-PI-III dated 21.05.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																																																					
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="14">Fosinopril Sodium</td><td rowspan="14">1 Kg.</td><td>1.</td><td>[(Trans)-4-Cyclohexyl-L-Proline]</td><td>0.552 kg</td></tr> <tr> <td>2.</td><td>1,3 Dicyclohexyl Carbodiimide</td><td>0.55 kg</td></tr> <tr> <td>3.</td><td>2,2-Azobisisobutyronitrile (on 100% basis)</td><td>0.472 kg</td></tr> <tr> <td>4.</td><td>4-Phenyl-1-Butene</td><td>3.06 kg</td></tr> <tr> <td>5.</td><td>Acetone</td><td>1.32 kg</td></tr> <tr> <td>6.</td><td>Acetonitrile</td><td>1.42 kg</td></tr> <tr> <td>7.</td><td>Hexanes</td><td>5.99 kg</td></tr> <tr> <td>8.</td><td>Isobutryl aldehyde</td><td>0.43 kg</td></tr> <tr> <td>9.</td><td>Isopropyl alcohol</td><td>2.30 kg</td></tr> <tr> <td>10.</td><td>L-Cinchonidine</td><td>0.2379 kg</td></tr> <tr> <td>11.</td><td>Methyl isobutyl Ketone</td><td>5.89 kg</td></tr> <tr> <td>12.</td><td>Methyl tert-Butyl Ether</td><td>3.29 kg</td></tr> <tr> <td>13.</td><td>Methylene Chloride</td><td>13.57 kg</td></tr> <tr> <td>14.</td><td>2-Ethyl Hexanoic Acid</td><td>0.230 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Fosinopril Sodium	1 Kg.	1.	[(Trans)-4-Cyclohexyl-L-Proline]	0.552 kg	2.	1,3 Dicyclohexyl Carbodiimide	0.55 kg	3.	2,2-Azobisisobutyronitrile (on 100% basis)	0.472 kg	4.	4-Phenyl-1-Butene	3.06 kg	5.	Acetone	1.32 kg	6.	Acetonitrile	1.42 kg	7.	Hexanes	5.99 kg	8.	Isobutryl aldehyde	0.43 kg	9.	Isopropyl alcohol	2.30 kg	10.	L-Cinchonidine	0.2379 kg	11.	Methyl isobutyl Ketone	5.89 kg	12.	Methyl tert-Butyl Ether	3.29 kg	13.	Methylene Chloride	13.57 kg	14.	2-Ethyl Hexanoic Acid	0.230 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																																																	
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		14.	2-Ethyl Hexanoic Acid	0.230 kg																																																	

		15.	Trimethylchlorosilane	3.301 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:25/27/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved	
HQ File :01/82/050/01042/AM09/	RLA File :09/24/040/00243/AM09/	Lic.No/Date:0910035352 22.09.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/41/2009-PI-III dated 21.05.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Efavirenz	1 Kg.	1.	2,3-Dichloro-5,6-dicyana Benzo Quinone (DDQ)	0.1339 kg
		2.	Acetone	0.100 kg
		3.	Acetonitrile	1.17 kg
		4.	Activated Carbon	0.053 kg
		5.	Isopropyl Alcohol	1.44 kg
		6.	Methanol	1.94 kg
		7.	Methylene Chloride	0.400 kg
		8.	Sodium Borohydride	0.045 kg
		9.	Tetrahydrofuran	2.31 kg
		10.	4-Chloro-2-Trifluoroacetyl amine Hydrochloride hydrate	1.49 kg
		11.	Cyclopropyl acetylene	0.524 kg
		12.	Toluene	3.91 kg
		13.	Triphosgene	0.4607 kg
		14.	n-Butyl Lithium (15% in Hexane as 100%)	1.514 kg
		15.	Acetic Acid	1.449 kg
		16.	Norephedrine Hcl (L Phenyl Profenol amine Hcl)	0.185 kg
		17.	1,4 Dibromobutane	0.244 kg
		18.	n-Hexane	6.76 kg
RA concerned may take further necessary action as per above decision of NC.				

41	Case No.:2/28/82-ALC4/2008		Party Name:VISHNU CHEMICALS LTD.,		Meet No/Date:10/82-ALC4/2009 09.06.2009		Status:Case Approved
	HQ File :01/82/050/01051/AM09/		RLA File :09/24/040/00479/AM08/		Lic.No/Date:0910035368 23.09.2008		

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/129/2009-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Menadione Dimethyl Pyrimidinol Bisulfite	1 Kg.	1.	2-Methyl Napthalene	1.24 kg
		2.	N-Butanol	0.40 kg
		3.	Sodium Dichromate	2.29 kg
		4.	Acetyl Acetate	0.40 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:3/28/82-ALC4/2008	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved
HQ File :01/82/050/01052/AM09/	RLA File :09/24/040/00478/AM08/	Lic.No/Date:0910035370 23.09.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/129/2009-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Menadione Nicotinamide Bisulfite	1 Kg.	1.	2-Methyl Napthalene	1.24 kg
		2.	N-Butanol	0.40 kg
		3.	Sodium Dichromate	2.29 kg
		4.	Niacinamide	0.40 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:4/28/82-ALC4/2008	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Approved
HQ File :01/82/050/01053/AM09/	RLA File :09/24/040/00245/AM09/	Lic.No/Date:0910035373 23.09.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/39/2009-PI-III dated 11.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-[(1,4-Dimethyl-2-Propyl[2,6-bi-1H-benzimidazol]-1-yl)Methyl]	1 Kg.	1.	N-Methyl-o-Phenylendiamine Hcl	1.09 kg
		2.	7-Methyl 2-Propyl 3H-Benzimidazole 5-carboxylic acid	0.973 kg

[1,1-biphenyl]-2 Carboxylic acid methyl ester hcl (Tel 50) Liquid	3.	4-Bromomethyl-Biphenyl 2-carboxylic acid methyl ester	1.19 kg
	4.	Tetrahydrofuran	3.208 kg
RA concerned may take further necessary action as per above decision of NC.			

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Case No.:5/28/82-ALC4/2008	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Approved	
HQ File :01/82/050/01054/AM09/	RLA File :09/24/040/00242/AM09/	Lic.No/Date:0910035376 23.09.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/39/2009-PI-III dated 11.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4'(2-Butyl-4-oxo-1,3-diazaspiro[4,4]non-1-en-3-ylmethyl)-biphenyl-2-carbonitrile Hcl salt (IRB50)	1 Kg.	1.	2-Cyano-4'-Bromomethyl biphenyl	1.194 kg
		2.	2-N-Butyl-1,3-Diaza-spiro[4,4]NON-1-EN-4-One Hydrochloride	1.061 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:13/28/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved
HQ File :01/82/050/01062/AM09/	RLA File :03/95/040/00515/AM09/	Lic.No/Date:0310487728 24.09.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/40/2009-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefprozil	1 Kg.	1.	7-Phenylacetamido-3-Chloromethyl Cephalosporanic Acid P-Methoxybenzyl Ester (GCLE)	3.238 kg
		2.	Ethylenediamine Tetra Acetic Acid Disodium Salt (E.D.T.A. Disodium)	0.0137 kg
		3.	D(-) Alpha Parahydroxy Phenylglycine Methyl Potassium Dane Salt (M.K.)	1.050 kg
		4.	Acetone	2.41 kg
		5.	Dimethylaniline	0.25 kg

6.	Methanol	0.68 kg
7.	Methylene Chloride	21.74 kg
8.	Dimethyl Formamide	4.91 kg
9.	Hexamethyl Disilazane	0.42 kg
10.	Trimethyl Chlorosilane	0.273 kg
11.	Ethyl Acetate	1.92 kg
12.	N,O-Bis (Trimethyl Silyl) Acetamide	0.004 kg
13.	Ethyl Chloro Formate	0.398 kg
14.	Trifluoro Acetic Acid	2.986 kg
15.	Isopropyl Alcohol	7.38 kg
16.	Triphenyl Phosphine	1.851 kg
17.	N-Methyl Morpholine	0.003 kg
18.	Phosphorous Pentachloride (PCL5)	1.571 kg
19.	Activated Carbon	0.100 kg
20.	Ammonia	0.426 kg
21.	Caustic Soda	1.63 kg
22.	Celite	Not allowed as it is not a raw material
23.	Sodium Hydrosulphite	0.004 kg

RA concerned may take further necessary action as per above decision of NC.

46	Case No.:15/28/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01064/AM09/	RLA File :07/24/040/00340/AM09/	Lic.No/Date:0710060093 24.09.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

47	Case No.:28/28/82-ALC4/2008	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Deferred
	HQ File :01/82/050/01077/AM09/	RLA File :09/24/040/00204/AM09/	Lic.No/Date:0910035464 29.09.2008	Defer Date: 04.08.2009
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/77/2009-PI-III dated 01.06.2009, decided to call for the following information from firm.			
	1. Stepwise complete and balanced chemical reactions showing molecular weight, molar requirement & % yield on molar basis. 2. Material balance for the entire process. 3. Requirement and recovery of solvents of each step.			

4. Copy of technical literature in support of yields envisaged in the process.

Accordingly, case was deferred for 04.08.2009.

48	Case No.:29/28/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01078/AM09/	RLA File :09/24/040/00237/AM09/	Lic.No/Date:0910035465 29.09.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

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Case No.:2/29/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved	
HQ File :01/82/050/01084/AM09/	RLA File :09/24/040/00261/AM09/	Lic.No/Date:0910035493 30.09.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/15/2009-PI-III dated 11.05.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
B-Wing(L-Valine Cyclic Urea)	1 Kg.	1.	L-Valine	1.837 kg
		2.	Acrylonitrile	0.95 kg
		3.	Methyl Chloro Formate	2.25 kg
RA concerned may take further necessary action as per above decision of NC.				

50	Case No.:21/29/82-ALC4/2008	Party Name:MECK PHARMACEUTICALS AND CHEMICALS PVT.LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01103/AM09/	RLA File :08/24/040/00107/AM09/	Lic.No/Date:0810075122 01.10.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

51	Case No.:32/29/82-ALC4/2008	Party Name:PAUSHAK LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01114/AM09/	RLA File :34/24/040/00115/AM09/	Lic.No/Date:3410022467 06.10.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

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Case No.:47/29/82-ALC4/2008	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Approved
HQ File :01/82/050/01129/AM09/	RLA File :03/95/040/00509/AM09/	Lic.No/Date:0310489309 07.10.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/42/2009-PI-III dated 11.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lumefantrine	1 Kg.	1.	Fluorene	1.33 kg
		2.	Di Methyl Formamide	2.04 kg
		3.	Methanol	4.22 kg
		4.	Methylene Dichloride	2.29 kg
		5.	Chloro Acetyl Chloride	0.64 kg
		6.	Sodium Borohydride	0.07 kg
		7.	N-Di Butylamine	1.23 kg
		8.	4-Chloro Benzaldehyde	0.42 kg
		9.	Ethyl Acetate	0.80 kg

RA concerned may take further necessary action as per above decision of NC.

53	Case No.:50/29/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01132/AM09/	RLA File :03/94/040/00655/AM09/	Lic.No/Date:0310489368 07.10.2008	Defer Date: 21.07.2009
Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.				

54	Case No.:51/29/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01133/AM09/	RLA File :03/94/040/00529/AM09/	Lic.No/Date:0310489370 07.10.2008	Defer Date: 21.07.2009
Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.				

55	Case No.:3/31/82-ALC4/2008	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved
	HQ File :01/82/050/01160/AM09/	RLA File :13/24/040/00012/AM09/	Lic.No/Date:1310027186 16.10.2008	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/76/2008.Ch.II dated 14.11.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm				

whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,6 Dimethyl Indanone	1 Kg.	1.	4-Methyl Benzaldehyde	1.225 kg
		2.	Propionic Anhydride	1.723 kg
		3.	Ethylene Di Chloride (Di Chloro Ethane)	1.464 kg
		4.	Caustic Soda Lye (47%)	1.324 kg

RA concerned may take further necessary action as per above decision of NC.

56	Case No.:12/31/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01169/AM09/	RLA File :09/24/040/00235/AM09/	Lic.No/Date:0910035680 17.10.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

57	Case No.:4/31/82-ALC4/2008	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01161/AM09/	RLA File :03/94/040/00851/AM08/	Lic.No/Date:0310490762 17.10.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

58	Case No.:9/31/82-ALC4/2008	Party Name:SYMED LABS LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01166/AM09/	RLA File :09/24/040/00286/AM09/	Lic.No/Date:0910035677 17.10.2008	Defer Date: 04.08.2009
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/7/2009-PI-III dated 01.06.2009, decided to call for the following information from firm. 1. Clarification regarding Import item i.e. 5-(2,5-Dimethyl Phenoxy)-2,2-Dimethyl Pentanoic Acid is nothing but Gemfibrozil. Hence both the import and export items are chemically the same. 2. Clarification regarding the structure of above import item in step 1 and that of intermediate in step 2 are incorrect. 3. Requirement and recovery of solvents of each step and correct molecular weight of export product. Accordingly, case was deferred for 04.08.2009.			

59	Case No.:2/32/82-ALC4/2008	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
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	HQ File :01/82/050/01177/AM09/	RLA File :03/94/040/00998/AM08/	Lic.No/Date:0310491143 20.10.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Ministry of FPI.			

60	Case No.:3/32/82-ALC4/2008	Party Name:D.TOTLA PLASTIC	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01178/AM09/	RLA File :03/94/040/00710/AM09/	Lic.No/Date:0310491145 20.10.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC			

61	Case No.:10/32/82-ALC4/2008	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved
	HQ File :01/82/050/01185/AM09/	RLA File :03/94/040/00592/AM09/	Lic.No/Date:0310491361 21.10.2008	
	Decision :Withdrawn as the case has already been approved by NC in its 1/82 meeting held on 12.05.2009.			

62	Case No.:12/32/82-ALC4/2008	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01187/AM09/	RLA File :31/24/040/00198/AM09/	Lic.No/Date:3110035873 21.10.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

63	Case No.:6/32/82-ALC4/2008	Party Name:KRISHNA CHEMICAL INDUSTRIES	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01181/AM09/	RLA File :34/24/040/00136/AM09/	Lic.No/Date:3410022579 21.10.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

64	Case No.:7/32/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01182/AM09/	RLA File :03/94/040/00721/AM09/	Lic.No/Date:0310491254 21.10.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

65	Case No.:9/32/82-ALC4/2008	Party Name:VITAL HEALTHCARE PVT.LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case
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HQ File :01/82/050/01184/AM09/	RLA File :03/95/040/00523/AM09/	Lic.No/Date:0310491293 21.10.2008	Approved
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Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/85/2008-PI-III dated 11.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lumefantrine	1 Kg.	1.	9H Fluorene	1.33 kg
		2.	Para Chloro Benzaldehyde	0.42 kg
		3.	Methanol	7.55 kg
		4.	Methylene Dichloride	1.83 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:16/32/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved	
HQ File :01/82/050/01191/AM09/	RLA File :09/24/040/00368/AM08/	Lic.No/Date:0910035688 22.10.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/55/2009-PI-III dated 11.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Quinapril Hcl	1 Kg.	1.	N-(1-(S)-Ethoxy Carbonyl-3-Phentyl)-L-Alanine	0.95 kg
		2.	TIQ-Benzyl Ester PTSA Salt (Benzyl(S)1,2,3,4-etrahydro-3-Isoquinoline	1.50 kg
		3.	Methylene Dichloride	8.71 kg
		4.	1,3-dicyclohexyl carbomide	0.70 kg
		5.	HOBT (1-Hydroxy Benzotriazole)	0.46 kg
		6.	Tetrahydrofuran	7.41 kg
		7.	Iso Propyl Ether	0.171 kg
		8.	Acetonitrile	0.114 kg
RA concerned may take further necessary action as per above decision of NC.				

67	Case No.:15/32/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved
	HQ File :01/82/050/01190/AM09/	RLA File :09/24/040/00414/AM08/	Lic.No/Date:0910035687 22.10.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/55/2009-PI-III dated 11.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Olmesartan Medoxomil	1 Kg.	1.	Imidazole Ester(1H-Imidazole-4-carboxylic acid, 5-(1-Hydroxy-1-Methyl Ethyl)-2-Propyl Ethyl Ester)	0.78 kg
		2.	Acetone	0.54 kg
		3.	Acetonitrile	3.48 kg
		4.	CECA carbon	0.055 kg
		5.	Iso propyl Alcohol	6.10 kg
		6.	Chloro Compound (95%)(4-Chloromethyl-5-Methyl-1,3-Dioxalane-2-one)	0.48 kg
		7.	Toluene	5.76 kg
		8.	Methanol	0.30 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:17/32/82-ALC4/2008	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Approved	
HQ File :01/82/050/01192/AM09/	RLA File :07/24/040/00411/AM09/	Lic.No/Date:0710060563 22.10.2008		
Decision : Committee considered case as per agenda and in light of written comments dated 23.06.2009 forwarded by DIPP, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Skin barrier micro polours surgical tapes 885000 sqm. (300000 boxes)	885000 sq.meter	1.	Rel. Non Woven Fabric with width 600 mm	900000 sq.meter
		2.	Nolax formulated adhesive	27001 kg
RA concerned may take further necessary action as per above decision of NC.				

69	Case No.:21/32/82-ALC4/2008	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01196/AM09/	RLA File :05/24/040/00347/AM09/	Lic.No/Date:0510229889 23.10.2008	Defer Date:04.08.2009
	Decision : Committee considered case as per agenda and in light of written comments dated 23.06.2009 forwarded by DIPPI, decided to call for exact material and specification of imported items Elastic Fabric and Non-Woven Roll. Accordingly, case was deferred for 04.08.2009.			

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Case No.:24/32/82-ALC4/2008	Party Name:R L FINE CHEM	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Approved	
HQ File :01/82/050/01199/AM09/	RLA File :07/21/040/00724/AM09/	Lic.No/Date:0710060647 23.10.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/104/2009-PI-III dated 11.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Doxilamine Succinate BP/USP	1 Kg.	1.	2 Acetyl Pyridine	0.58 kg
		2.	Tetrahydrofuran	1.03 kg
RA concerned may take further necessary action as per above decision of NC.				

71	Case No.:27/32/82-ALC4/2008	Party Name:GLAND PHARMA LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01202/AM09/	RLA File :09/24/040/00084/AM09/	Lic.No/Date:0910035732 24.10.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

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Case No.:28/32/82-ALC4/2008	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:	
HQ File :01/82/050/01203/AM09/	RLA File :09/24/040/00103/AM09/	Lic.No/Date:0910035733 24.10.2008	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/28/2007-Ch.II dated 15.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Potassium Methoxide 5% Solution w/w in Methanol	1 Kg.	1.	Caustic Soda Flakes	0.024 kg
		2.	Methanol	0.961 kg
RA concerned may take further necessary action as per above decision of NC.				

73	Case No.:31/32/82-ALC4/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Approved
	HQ File :01/82/050/01206/AM09/	RLA File :03/94/040/00662/AM09/	Lic.No/Date:0310491961 24.10.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/50/2006-Ch.II dated 07.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Chemical: Antiscalant (WT 1611) Containing: 26% of 1-Hydroxyethylidene-1,1-Diphosphoric Acid 60% 20% of Copolymer of Poly Acrylate	1 Kg.	1.	1-Hydroxyethylidene-1,1-Diphosphoric Acid (60%)	0.260 kg
		2.	Sokalan CP-10S (Copolymer of Poly Acrylate)	0.250 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:32/32/82-ALC4/2008	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Approved
HQ File :01/82/050/01207/AM09/	RLA File :13/24/040/00014/AM09/	Lic.No/Date:1310027220 24.10.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/76/2008.Ch.II dated 17.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

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Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ethyl 4-Chloro-2 Fluoro-5[(Isopropyl (Methyl) amino) Sulfonyl)amino) carbonyl] Phenylcarbamate)	1 Kg.	1.	2-Chloro-4-Fluoro Toluene	0.584 kg
		2.	Methyl Iso Propyl Amine	0.315 kg
		3.	Ethyl Chloroformate	0.370 kg
		4.	Caustic Soda Lye (47%)	3.128 kg
		5.	n-Hexane	0.830 kg
		6.	Toluene	1.580 kg
		7.	Methanol	2.274 kg
		8.	Catalyst 1% Pt+2% V on Charcoal	0.004 kg

RA concerned may take further necessary action as per above decision of NC.

75	Case No.:37/32/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01212/AM09/	RLA File :05/24/040/00465/AM09/	Lic.No/Date:0510229949 24.10.2008	Defer Date: 21.07.2009

Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.

76	Case No.:38/32/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01213/AM09/	RLA File :05/24/040/00466/AM09/	Lic.No/Date:0510229951 24.10.2008	Defer Date: 21.07.2009
Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.				

77	Case No.:2/33/82-ALC4/2008	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01218/AM09/	RLA File :09/24/040/00143/AM09/	Lic.No/Date:0910035793 30.10.2008	Defer Date:21.07.2009
Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.				

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Case No.:7/33/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved	
HQ File :01/82/050/01223/AM09/	RLA File :09/24/040/00593/AM08/	Lic.No/Date:0910035798 30.10.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/55/2009-PI-III dated 11.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl-2-(3-(3-(2-(7-chloroquinolin-2-YL)ethenyl)Phenyl)-3-Chloro Propyl benzoate	1 Kg.	1.	7-Chloro quinalidine	1.67 kg
		2.	Iso Phthalaldehyde	1.51 kg
		3.	Methyl-2-Iodobenzoate	1.47 kg
		4.	(-)-DIP Chloride (50% Solution)	1.95 kg
		5.	Acetone	0.76 kg
		6.	Thionyl chloride	0.81 kg
		7.	Dimethyl formamide	0.565 kg
		8.	Methylene Chloride	18.40 kg
		9.	Methanol	4.03 kg
		10.	Toluene	5.47 kg
		11.	Acetonitrile	6.62 kg
RA concerned may take further necessary action as per above decision of NC.				

Meet No/Date:10/82-ALC4/2009

79	Case No.:10/33/82-ALC4/2008	Party Name:SI GROUP INDIA LIMITED	09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01226/AM09/	RLA File :03/95/040/00306/AM08/	Lic.No/Date:0310492305 31.10.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of C&PC.			

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Case No.:12/33/82-ALC4/2008	Party Name:VITAL HEALTHCARE PVT.LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case approved	
HQ File :01/82/050/01228/AM09/	RLA File :03/95/040/00540/AM09/	Lic.No/Date:0310492317 31.10.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/85/2008-PI-III dated 11.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lumefantrine	1 Kg.	1.	9H Fluorene	1.33 kg
		2.	Para Chloro Benzaldehyde	0.42 kg
		3.	Methanol	7.55 kg
		4.	Methylene Dichloride	1.83 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:16/33/82-ALC4/2008	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved	
HQ File :01/82/050/01232/AM09/	RLA File :03/94/040/00686/AM09/	Lic.No/Date:0310492445 31.10.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/12/2009-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Darifenacin Hydrobromide	1 Kg.	1.	3-S(-)-Hydroxypyrrolidine	0.50 kg
		2.	Methylene dichloride/MDC/Methylene Chloride	15.21 kg
		3.	5-(2-Bromomethyl)-2-3-dihydro benzo furan	0.754 kg
		4.	Acetonitrile	2.19 kg
RA concerned may take further necessary action as per above decision of NC.				

82	Case No.:9/33/82-ALC4/2008	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case
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HQ File :01/82/050/01225/AM09/	RLA File :03/95/040/00305/AM08/	Lic.No/Date:0310492297 31.10.2008	Deferred Defer Date: 21.07.2009
Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

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Case No.:20/33/82-ALC4/2008	Party Name:TECKBOND LABORATORIES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved																												
HQ File :01/82/050/01236/AM09/	RLA File :09/24/040/00305/AM09/	Lic.No/Date:0910035843 05.11.2008																													
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/105/2009-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																															
<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="7">Mitrazapine Acid/1-3(3-Carboxy Pyridyl-2)-4-Methyl-2-Phenylpiperazine</td><td rowspan="7">1 Kg.</td><td>1.</td><td>N-Methyl 1 3-Phenyl Piperazine</td><td>1.10 kg</td></tr><tr><td>2.</td><td>Potassium Fluoride</td><td>0.365 kg</td></tr><tr><td>3.</td><td>2-Chloro nicotino nitrile</td><td>0.80 kg</td></tr><tr><td>4.</td><td>Dimethyl Formamide</td><td>3.45 kg</td></tr><tr><td>5.</td><td>Toluene</td><td>2.42 kg</td></tr><tr><td>6.</td><td>Chloroform</td><td>3.45 kg</td></tr><tr><td>7.</td><td>Methanol</td><td>2.42 kg</td></tr></table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Mitrazapine Acid/1-3(3-Carboxy Pyridyl-2)-4-Methyl-2-Phenylpiperazine	1 Kg.	1.	N-Methyl 1 3-Phenyl Piperazine	1.10 kg	2.	Potassium Fluoride	0.365 kg	3.	2-Chloro nicotino nitrile	0.80 kg	4.	Dimethyl Formamide	3.45 kg	5.	Toluene	2.42 kg	6.	Chloroform	3.45 kg	7.	Methanol	2.42 kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																											
Mitrazapine Acid/1-3(3-Carboxy Pyridyl-2)-4-Methyl-2-Phenylpiperazine	1 Kg.	1.	N-Methyl 1 3-Phenyl Piperazine	1.10 kg																											
		2.	Potassium Fluoride	0.365 kg																											
		3.	2-Chloro nicotino nitrile	0.80 kg																											
		4.	Dimethyl Formamide	3.45 kg																											
		5.	Toluene	2.42 kg																											
		6.	Chloroform	3.45 kg																											
		7.	Methanol	2.42 kg																											
RA concerned may take further necessary action as per above decision of NC.																															

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Case No.:24/33/82-ALC4/2008	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved	
HQ File :01/82/050/01240/AM09/	RLA File :13/24/040/00017/AM09/	Lic.No/Date:1310027263 05.11.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/136/2009-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Meropenem Injection USP 1 gm	1 Vial	1.	Meropenem Trihydrate USP	1197.90 mg/vial
RA concerned may take further necessary action as per above decision of NC.				

85	Case No.:26/33/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
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HQ File :01/82/050/01242/AM09/	RLA File :09/24/040/00303/AM09/	Lic.No/Date:0910035860 06.11.2008	Defer Date: 21.07.2009
Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

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Case No.:12/34/82-ALC4/2008	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved	
HQ File :01/82/050/01255/AM09/	RLA File :09/24/040/00319/AM09/	Lic.No/Date:0910035873 07.11.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/88/2009-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Dorzolamide Hcl	1 Kg.	1.	Methyl-(R)-(-)-3-Hydroxy Butyrate	4.78 kg
		2.	Pyridine	4.19 kg
		3.	Thiophene	2.70 kg
		4.	n-Butyl Lithium (15% in Hexane)	41.75 kg
		5.	Tetrahydrofuran	18.00 kg
		6.	Trifluoro Acetic Anhydride	4.94 kg
		7.	Lithium Aluminium Hydride	0.27 kg
		8.	Acetonitrile	10.13 kg
		9.	Boran-Dimethyl Sulfide (10 Molar, in THF)	0.75 kg
RA concerned may take further necessary action as per above decision of NC.				

87	Case No.:3/34/82-ALC4/2008	Party Name:ATUL LIMITED,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01246/AM09/	RLA File :08/24/040/00159/AM09/	Lic.No/Date:0810075840 07.11.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

88	Case No.:19/35/82-ALC4/2008	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01275/AM09/	RLA File :09/24/040/00287/AM09/	Lic.No/Date:0910035950 17.11.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of MSME.			

89	Case No.:32/41/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/82-ALC4/2009	Status: Case
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			09.06.2009	Deferred
	HQ File :01/82/050/01472/AM09/	RLA File :03/94/040/00791/AM09/	Lic.No/Date:0310494617 18.11.2008	Defer Date: 21.07.2009
Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.				

90	Case No.:3/36/82-ALC4/2008	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01289/AM09/	RLA File :03/95/040/00676/AM09/	Lic.No/Date:0310494807 19.11.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

91	Case No.:17/36/82-ALC4/2008	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01303/AM09/	RLA File :08/24/040/00170/AM09/	Lic.No/Date:0810076097 20.11.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

92	Case No.:9/36/82-ALC4/2008	Party Name:SMRUTHI ORGANICS LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01295/AM09/	RLA File :31/24/040/00215/AM09/	Lic.No/Date:3110036143 20.11.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

93	Case No.:25/36/82-ALC4/2008	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01311/AM09/	RLA File :31/24/040/00407/AM08/	Lic.No/Date:3110036184 21.11.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

94	Case No.:4/38/82-ALC4/2008	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	StatusCase Deferred
	HQ File :01/82/050/01353/AM09/	RLA File :09/24/040/00337/AM09/	Lic.No/Date:0910036194 04.12.2008	Defer Date: 21.07.2009
	Decision :Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

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95	Case No.:20/38/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01369/AM09/	RLA File :05/24/040/00574/AM09/	Lic.No/Date:0510232237 08.12.2008	Defer Date21.07.2009
	Decision :Committee decided to call for a copy of application, copy of DML, if applicable and Technical details as per Appendix33 from RA/firm. Accordingly, case was deferred for 21.07.2009.			

96	Case No.:16/39/82-ALC4/2008	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01386/AM09/	RLA File :34/24/040/00162/AM09/	Lic.No/Date:3410022880 10.12.2008	Defer Date: 21.07.2009
	Decision :Committee considered case as per agenda and observed that written comments have been received from Department of Pharmaceuticals, but the item of export is Scomet item and the firm has given the details of Export licences against which the firm has made exports. It was decided to confirm from Export Cell whether the export Licences given by firm are for export of Scomet items and necessary approvals have been obtained before export of these items. Accordingly, case was deferred for 21.07.2009.			

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Case No.:19/39/82-ALC4/2008	Party Name:VITAL HEALTHCARE PVT.LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved	
HQ File :01/82/050/01389/AM09/	RLA File :03/95/040/00662/AM09/	Lic.No/Date:0310497192 10.12.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/85/2008-PI-III dated 11.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lumefantrine	1 Kg.	1.	9H Fluorene	1.33 kg
		2.	Para Chloro Benzaldehyde	0.42 kg
		3.	Methanol	7.55 kg
		4.	Methylene Dichloride	1.83 kg
RA concerned may take further necessary action as per above decision of NC.				

98	Case No.:13/39/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01383/AM09/	RLA File :05/24/040/00527/AM09/	Lic.No/Date:0510232365 11.12.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

99	Case No.:23/39/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved																		
	HQ File :01/82/050/01393/AM09/	RLA File :03/95/040/00685/AM09/	Lic.No/Date:0310497268 11.12.2008																			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/128/2009-PI-III dated 12.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Levitiracetam</td><td rowspan="4">1 Kg.</td><td>1.</td><td>Methanol</td><td>0.71 kg</td></tr> <tr> <td>2.</td><td>Methylene Chloride</td><td>3.74 kg</td></tr> <tr> <td>3.</td><td>Ethyl Acetate</td><td>1.49 kg</td></tr> <tr> <td>4.</td><td>Activated Carbon</td><td>0.0128 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Levitiracetam	1 Kg.	1.	Methanol	0.71 kg	2.	Methylene Chloride	3.74 kg	3.	Ethyl Acetate	1.49 kg	4.	Activated Carbon
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
Levitiracetam	1 Kg.	1.	Methanol	0.71 kg																		
		2.	Methylene Chloride	3.74 kg																		
		3.	Ethyl Acetate	1.49 kg																		
		4.	Activated Carbon	0.0128 kg																		
	RA concerned may take further necessary action as per above decision of NC.																					

100	Case No.:40/39/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01410/AM09/	RLA File :03/94/040/01198/AM08/	Lic.No/Date:0310497955 15.12.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Ministry of E&F. It was also decided to consolidate all cases referred to Min. of E&F and put up the matter to DGFT for perusal.			

101	Case No.:1/40/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01420/AM09/	RLA File :08/24/040/00187/AM09/	Lic.No/Date:0810076754 16.12.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

102	Case No.:46/39/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01416/AM09/	RLA File :09/24/040/00352/AM09/	Lic.No/Date:0910036323 16.12.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

103	Case No.:47/39/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:10/82-ALC4/2009	Status: Case
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			09.06.2009	Deferred
	HQ File :01/82/050/01417/AM09/	RLA File :09/24/040/00355/AM09/	Lic.No/Date:0910036324 16.12.2008	Defer Date: 21.07.2009
Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.				

104	Case No.:10/40/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01429/AM09/	RLA File :03/94/040/00871/AM09/	Lic.No/Date:0310498562 17.12.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

105	Case No.:11/40/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01430/AM09/	RLA File :05/24/040/00568/AM09/	Lic.No/Date:0510232764 17.12.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

106	Case No.:8/40/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01427/AM09/	RLA File :03/94/040/00873/AM09/	Lic.No/Date:0310498344 17.12.2008	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

107	Case No.:17/40/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Approved																						
	HQ File :01/82/050/01436/AM09/	RLA File :03/95/040/00755/AM09/	Lic.No/Date:0310498675 18.12.2008																							
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/128/2009-PI-III dated 12.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																									
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">Levitiracetam</td><td rowspan="5">1 Kg.</td><td></td><td>(S)(+)2-Amino Butyramide Hcl</td><td>0.95 kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>0.71 kg</td></tr> <tr> <td>3.</td><td>Methylene Chloride</td><td>3.74 kg</td></tr> <tr> <td>4.</td><td>Ethyl Acetate</td><td>1.49 kg</td></tr> <tr> <td>5.</td><td>Activated Carbon</td><td>0.0128 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Levitiracetam	1 Kg.		(S)(+)2-Amino Butyramide Hcl	0.95 kg	2.	Methanol	0.71 kg	3.	Methylene Chloride	3.74 kg	4.	Ethyl Acetate	1.49 kg	5.	Activated Carbon	0.0128 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																						
Levitiracetam	1 Kg.		(S)(+)2-Amino Butyramide Hcl	0.95 kg																						
		2.	Methanol	0.71 kg																						
		3.	Methylene Chloride	3.74 kg																						
		4.	Ethyl Acetate	1.49 kg																						
		5.	Activated Carbon	0.0128 kg																						

RA concerned may take further necessary action as per above decision of NC.

108	Case No.:18/40/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Deferred
	HQ File :01/82/050/01437/AM09/	RLA File :03/95/040/00774/AM09/	Lic.No/Date:0310498677 18.12.2008	Defer Date:21.07.2009
	Decision :Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

109	Case No.:2/41/82-ALC4/2008	Party Name:BALAJI AMINES LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01442/AM09/	RLA File :31/24/040/00244/AM09/	Lic.No/Date:3110036556 19.12.2008	Defer Date:21.07.2009
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. It was also decided to call for end use of export product from firm. Accordingly, case was deferred for 21.07.2009.			

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Case No.:24/41/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Approved	
HQ File :01/82/050/01464/AM09/	RLA File :03/95/040/00773/AM09/	Lic.No/Date:0310499481 23.12.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/128/2009-PI-III dated 12.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefdinir	1 Kg.	1.	Ammonia	0.4508 kg
		2.	Caustic Soda	0.5749 kg
		3.	Dimethyl Aniline	0.950 kg
		4.	Formaldehyde	2.74 kg
		5.	GCLE	2.44 kg
		6.	Phosphorous Pentachloride	1.35 kg
		7.	Sodium Carbonate	0.018 kg
		8.	Triphenyl Phosphine	2.389 kg
		9.	Activated Carbon	0.100 kg
		10.	Celite	Not allowed as the same is not a raw material

		11.	EDTA Disodium	0.003 kg
		12.	Pyridine	0.37 kg
		13.	Triethylamine	1.16 kg
		14.	Trifluoro acetic Acid	0.050 kg
		15.	ATH/EHATA	1.07 kg
		16.	Dimethyl Formamide	0.61 kg
		17.	Ethyl Acetate	2.93 kg
		18.	Methanol	4.60 kg
		19.	Methylene Chloride	20.17 kg
		20.	Acetonitrile	0.69 kg
		21.	Cyclohexane	0.00479 kg
		22.	Methyl Ethyl Ketone	2.92 kg
		23.	Toluene	4.26 kg
RA concerned may take further necessary action as per above decision of NC.				

111	Case No.:20/42/82-ALC4/2008	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01498/AM09/	RLA File :09/70/040/00215/AM09/	Lic.No/Date:0910036571 05.01.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

112	Case No.:21/42/82-ALC4/2008	Party Name:BIOCHEMICAL & SYNTHETIC PRODUCTS LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01499/AM09/	RLA File :09/24/040/00357/AM09/	Lic.No/Date:0910036573 05.01.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

113	Case No.:23/42/82-ALC4/2008	Party Name:ELDER PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01501/AM09/	RLA File :03/94/040/00905/AM09/	Lic.No/Date:0310501128 05.01.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

114	Case No.:27/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01505/AM09/	RLA File :03/94/040/00904/AM09/	Lic.No/Date:0310501134	Defer Date: 21.07.2009

		05.01.2009	
Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Bio-technology.			

115	Case No.:28/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01506/AM09/	RLA File :03/94/040/00920/AM09/	Lic.No/Date:0310501141 05.01.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Bio-technology.			

116	Case No.:29/42/82-ALC4/2008	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01507/AM09/	RLA File :03/94/040/00316/AM09/	Lic.No/Date:0310501151 05.01.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

117	Case No.:23/43/82-ALC4/2008	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01532/AM09/	RLA File :05/24/040/00656/AM09/	Lic.No/Date:0510234079 06.01.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

118

Case No.:3/43/82-ALC4/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Approved
HQ File :01/82/050/01512/AM09/	RLA File :03/94/040/00838/AM09/	Lic.No/Date:0310501369 06.01.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/50/2006-Ch.II dated 29.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Solid Wetting Agent (RNB-51232/SR 1165 Containing: 50% of Mono Ethylene Glycol 18% of Sodium Diphenyl Oxide Disulfonate 2% of Alkoxylated Alkanolamine	1 Kg.	1.	Mono Ethylene Glycol	0.500 kg
		2.	Sodium Diphenyl Oxide Disulfonate	0.180 kg
		3.	Alkoxylated Alkanolamine	0.0200 kg

RA concerned may take further necessary action as per above decision of NC.

119	Case No.:9/43/82-ALC4/2008	Party Name:PERFECT BIOTECH	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01518/AM09/	RLA File :03/95/040/00829/AM09/	Lic.No/Date:0310501586 06.01.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Ministry of FPI.			

120	Case No.:1/44/82-ALC4/2008	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01536/AM09/	RLA File :52/24/040/00028/AM09/	Lic.No/Date:5210025186 12.01.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

121	Case No.:10/44/82-ALC4/2008	Party Name:KOPRAN LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01545/AM09/	RLA File :03/94/040/00538/AM09/	Lic.No/Date:0310502325 13.01.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

122	Case No.:25/43/82-ALC4/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01534/AM09/	RLA File :02/24/040/00248/AM09/	Lic.No/Date:0210122139 13.01.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

123	Case No.:7/44/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Deferred
	HQ File :01/82/050/01542/AM09/	RLA File :03/94/040/00931/AM09/	Lic.No/Date:0310502289 13.01.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

124	Case No.:9/44/82-ALC4/2008	Party Name:KOPRAN LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
			Lic.No/Date:0310502324	

HQ File :01/82/050/01544/AM09/	RLA File :03/94/040/00537/AM09/	13.01.2009	Defer Date:
Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			21.07.2009

125	Case No.:4/44/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01539/AM09/	RLA File :09/24/040/00385/AM09/	Lic.No/Date:0910036721 15.01.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

126	Case No.:5/44/82-ALC4/2008	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01540/AM09/	RLA File :09/24/040/00350/AM09/	Lic.No/Date:0910036722 15.01.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

127	Case No.:26/44/82-ALC4/2008	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01561/AM09/	RLA File :22/24/040/00059/AM09/	Lic.No/Date:2210008587 16.01.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

128	Case No.:21/44/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01556/AM09/	RLA File :05/24/040/00663/AM09/	Lic.No/Date:0510234650 19.01.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

129	Case No.:22/44/82-ALC4/2008	Party Name:AKUMS DRUGS & PHARMACEUTICALS LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01557/AM09/	RLA File :05/24/040/00665/AM09/	Lic.No/Date:0510234676 19.01.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

130	Case No.:25/44/82-ALC4/2008	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
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	HQ File :01/82/050/01560/AM09/	RLA File :09/24/040/00288/AM09/	Lic.No/Date:0910036749 20.01.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

131	Case No.:10/45/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01574/AM09/	RLA File :09/24/040/00363/AM09/	Lic.No/Date:0910036805 22.01.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

132	Case No.:5/45/82-ALC4/2008	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01569/AM09/	RLA File :07/24/040/00435/AM09/	Lic.No/Date:0710062501 22.01.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

133	Case No.:8/45/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01572/AM09/	RLA File :09/24/040/00389/AM09/	Lic.No/Date:0910036803 22.01.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

134	Case No.:12/45/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01576/AM09/	RLA File :09/24/040/00372/AM09/	Lic.No/Date:0910036817 23.01.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

135	Case No.:13/45/82-ALC4/2008	Party Name:MERCK LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01577/AM09/	RLA File :03/95/040/00866/AM09/	Lic.No/Date:0310503731 23.01.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

136	Case No.:17/45/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case
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	HQ File :01/82/050/01581/AM09/	RLA File :09/24/040/00332/AM09/	Lic.No/Date:0910036834 27.01.2009	Deferred Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

137	Case No.:18/45/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01582/AM09/	RLA File :09/24/040/00368/AM09/	Lic.No/Date:0910036835 27.01.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

138	Case No.:1/46/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01583/AM09/	RLA File :03/94/040/00969/AM09/	Lic.No/Date:0310504110 28.01.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

139	Case No.:3/46/82-ALC4/2008	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01585/AM09/	RLA File :08/24/040/00210/AM09/	Lic.No/Date:0810077671 28.01.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

140	Case No.:4/46/82-ALC4/2008	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01586/AM09/	RLA File :08/24/040/00211/AM09/	Lic.No/Date:0810077672 28.01.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

141	Case No.:12/46/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01594/AM09/	RLA File :09/24/040/00384/AM09/	Lic.No/Date:0910036902 29.01.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

142	Case No.:13/46/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2009	Status: Case
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			09.06.2009	Deferred
	HQ File :01/82/050/01595/AM09/	RLA File :09/24/040/00386/AM09/	Lic.No/Date:0910036903 29.01.2009	Defer Date: 21.07.2009
Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.				

143	Case No.:8/48/82-ALC4/2008	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01613/AM09/	RLA File :34/24/040/00200/AM09/	Lic.No/Date:3410023355 03.02.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

144	Case No.:6/48/82-ALC4/2008	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01611/AM09/	RLA File :09/24/040/00366/AM09/	Lic.No/Date:0910036958 04.02.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

145	Case No.:10/48/82-ALC4/2008	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01615/AM09/	RLA File :09/24/040/00367/AM09/	Lic.No/Date:0910036968 05.02.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

146	Case No.:11/48/82-ALC4/2008	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01616/AM09/	RLA File :09/24/040/00327/AM09/	Lic.No/Date:0910036969 05.02.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

147	Case No.:12/48/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01617/AM09/	RLA File :09/24/040/00382/AM09/	Lic.No/Date:0910036970 05.02.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

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148	Case No.:25/48/82-ALC4/2008	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01630/AM09/	RLA File :05/24/040/00678/AM09/	Lic.No/Date:0510235994 06.02.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

149	Case No.:26/48/82-ALC4/2008	Party Name:T.C. HEALTH CARE PVT.LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01631/AM09/	RLA File :05/24/040/00645/AM09/	Lic.No/Date:0510235995 06.02.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

150	Case No.:21/48/82-ALC4/2008	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01626/AM09/	RLA File :34/24/040/00153/AM09/	Lic.No/Date:3410023427 09.02.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

151	Case No.:23/48/82-ALC4/2008	Party Name:CIRON DRUGS & PHARMACEUTICALS P. LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01628/AM09/	RLA File :03/94/040/01007/AM09/	Lic.No/Date:0310506348 09.02.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

152	Case No.:30/48/82-ALC4/2008	Party Name:PERFECT BIOTECH	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01635/AM09/	RLA File :03/95/040/00881/AM09/	Lic.No/Date:0310506216 09.02.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Ministry of FPI.			

153	Case No.:33/48/82-ALC4/2008	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Deferred
	HQ File :01/82/050/01638/AM09/	RLA File :22/24/040/00064/AM09/	Lic.No/Date:2210008634 10.02.2009	Defer Date: 21.07.2009
	Decision : Committee decided to call for complete specification of export product form firm. Accordingly, case was deferred for 21.07.2009.			

154	Case No.:34/48/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01639/AM09/	RLA File :09/24/040/00402/AM09/	Lic.No/Date:0910037046 11.02.2009	Defer Date: 21.07.2009
Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.				

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Case No.:11/49/82-ALC4/2008	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	StatusCase Approved	
HQ File :01/82/050/01653/AM09/	RLA File :31/24/040/00312/AM09/	Lic.No/Date:3110037348 13.02.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/85/2002-Ch.III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Partial Sodium Salt of Phosphino Poyacrylic Acid (Active content:50+3%)	1 Kg.	1.	Acrylic Acid	0.300 kg
		2.	Caustic Soda Lye (48%)	0.095 kg
RA concerned may take further necessary action as per above decision of NC.				

156	Case No.:24/49/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved																												
	HQ File :01/82/050/01666/AM09/	RLA File :05/24/040/00723/AM09/	Lic.No/Date:0510236513 16.02.2009																													
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/136/2009-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																																
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="7">Cefpodoxime Proxetil</td><td rowspan="7">1 Kg.</td><td>1.</td><td>Cefpodoxime Acid</td><td>1.004 kg</td></tr> <tr> <td>2.</td><td>1,8-Diazabicyclo[5,4,O]-Undecen-7 (DBU)</td><td>0.341 kg</td></tr> <tr> <td>3.</td><td>Activated Carbon</td><td>0.100 kg</td></tr> <tr> <td>4.</td><td>N,N-Dimethyl Acetamide</td><td>1.62 kg</td></tr> <tr> <td>5.</td><td>Ethyl Acetate</td><td>2.00 kg</td></tr> <tr> <td>6.</td><td>Cyclohexane</td><td>0.75 kg</td></tr> <tr> <td>7.</td><td>Methanol</td><td>1.38 kg</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Cefpodoxime Proxetil	1 Kg.	1.	Cefpodoxime Acid	1.004 kg	2.	1,8-Diazabicyclo[5,4,O]-Undecen-7 (DBU)	0.341 kg	3.	Activated Carbon	0.100 kg	4.	N,N-Dimethyl Acetamide	1.62 kg	5.	Ethyl Acetate	2.00 kg	6.	Cyclohexane	0.75 kg	7.	Methanol	1.38 kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																												
Cefpodoxime Proxetil	1 Kg.	1.	Cefpodoxime Acid	1.004 kg																												
		2.	1,8-Diazabicyclo[5,4,O]-Undecen-7 (DBU)	0.341 kg																												
		3.	Activated Carbon	0.100 kg																												
		4.	N,N-Dimethyl Acetamide	1.62 kg																												
		5.	Ethyl Acetate	2.00 kg																												
		6.	Cyclohexane	0.75 kg																												
		7.	Methanol	1.38 kg																												

RA concerned may take further necessary action as per above decision of NC.

157	Case No.:21/49/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01663/AM09/	RLA File :03/94/040/01030/AM09/	Lic.No/Date:0310507849 18.02.2009	Defer Date: 21.07.2009
Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.				

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Case No.:6/50/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved	
HQ File :01/82/050/01673/AM09/	RLA File :03/95/040/00826/AM09/	Lic.No/Date:0310508227 19.02.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/128/2009-PI-III dated 12.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Levitiracetam	1 Kg.		(S)(+)-2-Amino Butyramide Hcl	0.95 kg
		2.	Methanol	0.71 kg
		3.	Methylene Chloride	3.74 kg
		4.	Ethyl Acetate	1.49 kg
		5.	Activated Carbon	0.0128 kg
RA concerned may take further necessary action as per above decision of NC.				

159	Case No.:7/50/82-ALC4/2008	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01674/AM09/	RLA File :09/24/040/00404/AM09/	Lic.No/Date:0910037127 19.02.2009	Defer Date: 21.07.2009
Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.				

160	Case No.:1/51/82-ALC4/2008	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01687/AM09/	RLA File :22/24/040/00066/AM09/	Lic.No/Date:2210008674 20.02.2009	Defer Date: 21.07.2009

Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.

161	Case No.:10/50/82-ALC4/2008	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved
	HQ File :01/82/050/01677/AM09/	RLA File :07/24/040/00628/AM09/	Lic.No/Date:0710063183 20.02.2009	
	Decision :Withdrawn as the case has already been approved by NC in its 2/82 meeting held on 12.05.2009.			

162	Case No.:12/50/82-ALC4/2008	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved															
	HQ File :01/82/050/01679/AM09/	RLA File :03/94/040/01303/AM08/	Lic.No/Date:0310508498 20.02.2009																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/1/2009/Ch.III dated 30.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Alpha Picoline Acid</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Pyridine base L Containing: Alpha Picoline 55-65% Pyridine 25-30%</td><td>1.181 kg</td></tr> <tr> <td>2.</td><td>Potassium Permanganate</td><td>3.211 kg</td></tr> <tr> <td>3.</td><td>Isopropyl Alcohol</td><td>0.500 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Alpha Picoline Acid	1 Kg.	1.	Pyridine base L Containing: Alpha Picoline 55-65% Pyridine 25-30%	1.181 kg	2.	Potassium Permanganate	3.211 kg	3.	Isopropyl Alcohol
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed															
Alpha Picoline Acid	1 Kg.	1.	Pyridine base L Containing: Alpha Picoline 55-65% Pyridine 25-30%	1.181 kg															
		2.	Potassium Permanganate	3.211 kg															
		3.	Isopropyl Alcohol	0.500 kg															

163	Case No.:13/50/82-ALC4/2008	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01680/AM09/	RLA File :04/24/040/00105/AM09/	Lic.No/Date:0410102480 20.02.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

164	Case No.:19/50/82-ALC4/2008	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved
	HQ File :01/82/050/01686/AM09/	RLA File :07/24/040/00626/AM09/	Lic.No/Date:0710063220 24.02.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/256/2008-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by			

firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Capecitabine	1 Kg.	1.	1,2,3-Triacetoxy-5-Deoxy-Ribose	1.11 kg
		2.	5-Fluorocytosine	0.553 kg

RA concerned may take further necessary action as per above decision of NC.

165	Case No.:10/51/82-ALC4/2008	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01696/AM09/	RLA File :22/24/040/00068/AM09/	Lic.No/Date:2210008686 25.02.2009	Defer Date:21.07.2009
	Decision :Committee decided to call for complete description of export product from firm. Accordingly, case was deferred for 21.07.2009.			

166	Case No.:4/51/82-ALC4/2008	Party Name:MERIT HEALTHCARE PVT. LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01690/AM09/	RLA File :03/95/040/00909/AM09/	Lic.No/Date:0310509173 25.02.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

167	Case No.:12/51/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01698/AM09/	RLA File :07/24/040/00632/AM09/	Lic.No/Date:0710063294 26.02.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

168	Case No.:13/51/82-ALC4/2008	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01699/AM09/	RLA File :07/24/040/00642/AM09/	Lic.No/Date:0710063296 26.02.2009	Defer Date:21.07.2009
	Decision :Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

169	Case No.:7/51/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01693/AM09/	RLA File :03/95/040/00961/AM09/	Lic.No/Date:0310509338 26.02.2009	Defer Date:21.07.2009

Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.

170	Case No.:8/51/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01694/AM09/	RLA File :09/24/040/00430/AM09/	Lic.No/Date:0910037213 26.02.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

171	Case No.:28/1/82-ALC4/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01748/AM09/	RLA File :03/95/040/00963/AM09/	Lic.No/Date:0310510096 03.03.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

172	Case No.:6/1/82-ALC4/2009	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01726/AM09/	RLA File :34/24/040/00215/AM09/	Lic.No/Date:3410023638 03.03.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

173	Case No.:10/1/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Approved
	HQ File :01/82/050/01730/AM09/	RLA File :31/24/040/00321/AM09/	Lic.No/Date:3110037642 12.03.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/315/2000-Ch.III dated 15.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tertiary Butyl Peroxy 2 ethyl Hexanoate (TX 21S)	1 Kg.	1.	2-Ethyl Hexanoyl Chloride	0.782 kg
		2.	Tert-butyl Hydro Peroxide 70%	0.654 kg
		3.	Magnesium Sulphata-2 aqueous	0.031 kg
		4.	Container HDPE 30 Ltr. Loose, with 2 Lables 30 LTR, CR Cans, with K60 Opening And Red K29 Screew Cap, 6 Pieces in kPlastic Bag including Caps	As per packing policy
		5.	Screw Cap K60	As per packing

				policy
RA concerned may take further necessary action as per above decision of NC.				

174	Case No.:24/1/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01744/AM09/	RLA File :09/24/040/00451/AM09/	Lic.No/Date:0910037365 12.03.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

175	Case No.:25/1/82-ALC4/2009	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01745/AM09/	RLA File :09/24/040/00441/AM09/	Lic.No/Date:0910037366 12.03.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

176	Case No.:40/1/82-ALC4/2009	Party Name:SAM FINECHEM LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Approved
	HQ File :01/82/050/01760/AM09/	RLA File :03/95/040/00988/AM09/	Lic.No/Date:0310511120 12.03.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/68/2002-Ch.III dated 15.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	4 Amino 1,2,4 Triazole	1 Kg.	1.	Hydrazine Hydrate 80%
			2.	Formic Acid
RA concerned may take further necessary action as per above decision of NC.				

177	Case No.:27/1/82-ALC4/2009	Party Name:M.J. BIOPHARM PVT. LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01747/AM09/	RLA File :03/95/040/00982/AM09/	Lic.No/Date:0310511508 16.03.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

178	Case No.:4/1/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA)	Meet No/Date:10/82-ALC4/2009	Status: Case
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	LIMITED.	09.06.2009	Deferred
HQ File :01/82/050/01724/AM09/	RLA File :31/24/040/00331/AM09/	Lic.No/Date:3110037695 16.03.2009	Defer Date: 21.07.2009
Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

179	Case No.:8/1/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01728/AM09/	RLA File :34/24/040/00211/AM09/	Lic.No/Date:3410023742 18.03.2009	Defer Date: 21.07.2009
Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.				

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Case No.:9/1/82-ALC4/2009	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved	
HQ File :01/82/050/01729/AM09/	RLA File :31/24/040/00334/AM09/	Lic.No/Date:3110037729 18.03.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/6/2009-Ch.II dated 26.05.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Monomethyl Ether of Hydroquinone	1 Kg.	1.	Phenol	0.975 kg
		2.	Dimethyl Sulphate	0.250 kg
		3.	Caustic Soda Flakes	0.415 kg
		4.	Hydrogen Peroxide (50%)	0.610 kg
		5.	Acetone	0.300 kg
RA concerned may take further necessary action as per above decision of NC.				

181	Case No.:13/1/82-ALC4/2009	Party Name:SOLARIS CHEMTECH INDUSTRIES LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Deferred
	HQ File :01/82/050/01733/AM09/	RLA File :34/24/040/00232/AM09/	Lic.No/Date:3410023787 20.03.2009	Defer Date: 04.08.2009
Decision :Committee decided to call for end use of 2,6 Diethyl-4-Methyl-Bromo Benzene from firm. Accordingly, case was deferred for 04.08.2009.				

182	Case No.:42/1/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01762/AM09/	RLA File :03/94/040/01026/AM09/	Lic.No/Date:0310512522	Defer Date:

		20.03.2009	21.07.2009
Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

183

Case No.:3/1/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved	
HQ File :01/82/050/01723/AM09/	RLA File :31/21/040/00430/AM09/	Lic.No/Date:3110037842 24.03.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/315/2000-Ch.III dated 15.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tertiary Butyl Peroxy 2 ethyl Hexanoate (TX 21S)	1 Kg.	1.	2-Ethyl Hexanoyl Chloride	0.782 kg
		2.	Tert-butyl Hydro Peroxide 70%	0.654 kg
		3.	Magnesium Sulphata-2 aqueous	0.031 kg
		4.	Container HDPE 30 Ltr. Loose, with 2 Lables 30 LTR, CR Cans, with K60 Opening And Red K29 Screew Cap, 6 Pieces in kPlastic Bag including Caps	As per packing policy
		5.	Screw Cap K60	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:29/1/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved	
HQ File :01/82/050/01749/AM09/	RLA File :34/24/040/00233/AM09/	Lic.No/Date:3410023835 25.03.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/101/2002-Ch.II dated 15.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Neodecanonyl Chloride	1 Kg.	1.	Neodecanoic Acid	0.580 kg
		2.	Thionyl Chloride	0.526 kg
RA concerned may take further necessary action as per above decision of NC.				

185	Case No.:49/1/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:10/82-ALC4/2009	Status: Case
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			09.06.2009	Deferred
	HQ File :01/82/050/01769/AM09/	RLA File :03/95/040/01002/AM09/	Lic.No/Date:0310513238 25.03.2009	Defer Date: 21.07.2009
Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.				

186	Case No.:36/1/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01756/AM09/	RLA File :34/24/040/00236/AM09/	Lic.No/Date:3410023843 26.03.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

187	Case No.:47/1/82-ALC4/2009	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01767/AM09/	RLA File :52/24/040/00029/AM09/	Lic.No/Date:5210026052 27.03.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Bio-technology.			

188	Case No.:51/1/82-ALC4/2009	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01771/AM09/	RLA File :03/95/040/00833/AM09/	Lic.No/Date:0310513651 30.03.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

189	Case No.:52/1/82-ALC4/2009	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01772/AM09/	RLA File :03/95/040/00834/AM09/	Lic.No/Date:0310513653 30.03.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

190	Case No.:53/1/82-ALC4/2009	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Approved
	HQ File :01/82/050/01773/AM09/	RLA File :03/94/040/01127/AM09/	Lic.No/Date:0310513766 30.03.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/68/2008-Ch.II dated 05.05.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sodium Stearate	1 Kg.	1.	Stearic Acid (Stearic Acid content 50+10% Stearic Acid + Plamitic Acid content 90% Min.)	0.928 kg

RA concerned may take further necessary action as per above decision of NC.

191	Case No.:54/1/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/01774/AM09/	RLA File :09/24/040/00460/AM09/	Lic.No/Date:0910037582 31.03.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

192	Case No.:1/2/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/00001/AM10/	RLA File :05/24/040/00762/AM09/	Lic.No/Date:0510239347 01.04.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

193	Case No.:3/2/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/00003/AM10/	RLA File :05/24/040/00686/AM09/	Lic.No/Date:0510239349 01.04.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

194	Case No.:6/2/82-ALC4/2009	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/00006/AM10/	RLA File :03/95/040/01031/AM09/	Lic.No/Date:0310514144 01.04.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

195	Case No.:8/2/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/00008/AM10/	RLA File :03/95/040/01035/AM09/	Lic.No/Date:0310514289 02.04.2009	Defer Date:21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

196	Case No.:9/2/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/00009/AM10/	RLA File :03/94/040/01131/AM09/	Lic.No/Date:0310514341 02.04.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

197	Case No.:2/10/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/00126/AM10/	RLA File :07/24/040/00052/AM10/	Lic.No/Date:0710064909 21.05.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

198	Case No.:3/10/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/00127/AM10/	RLA File :07/24/040/00064/AM10/	Lic.No/Date:0710064945 22.05.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

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Case No.:1/10/82-ALC4/2009	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved	
HQ File :01/82/050/00125/AM10/	RLA File :03/95/040/00068/AM10/	Lic.No/Date:0310521045 25.05.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 39/82 meeting held on 23.12.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Betasol Lotion 30 ml (Clobetasol Propionate Topical Solution 0.05% (w/v)	1 No.	1.	Clobetasol Propionate	15.15 mg/30 ml bottle
		2.	Propylene Glycol BP	18.00 gm/30 ml bottle
RA concerned may take further necessary action as per above decision of NC.				

200	Case No.:4/10/82-ALC4/2009	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Approved
	HQ File :01/82/050/00128/AM10/	RLA File :31/24/040/00027/AM10/	Lic.No/Date:3110038529	

25.05.2009

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/56/2007-Ch.II dated 26.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Maxinol 5170 Partial Sodium Salt of Phosphino Co-polymer of Acrylic acid and Maleic Acid in the molar ratio of 12:1 (Active content:48-50%)	1 Kg.	1.	Acrylic acid	0.359 kg
		2.	Maleic Anhydride	0.0396 kg

RA concerned may take further necessary action as per above decision of NC.

201	Case No.:6/10/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Deferred
	HQ File :01/82/050/00130/AM10/	RLA File :05/24/040/00103/AM10/	Lic.No/Date:0510242152 25.05.2009	Defer Date: 21.07.2009
	Decision : Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 21.07.2009.			

202	Case No.:10/10/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/00134/AM10/	RLA File :09/24/040/00060/AM10/	Lic.No/Date:0910038017 26.05.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

203	Case No.:11/10/82-ALC4/2009	Party Name:EUROMED HEALTH PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Case Deferred
	HQ File :01/82/050/00135/AM10/	RLA File :35/24/040/00004/AM10/	Lic.No/Date:3510026736 26.05.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of DIPP.			

204	Case No.:5/10/82-ALC4/2009	Party Name:GURUDEV DYESTUFF INDIA PVT.LTD.	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status: Case Deferred
	HQ File :01/82/050/00129/AM10/	RLA File :08/24/040/00029/AM10/	Lic.No/Date:0810080219 26.05.2009	Defer Date: 21.07.2009

Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.

205	Case No.:7/10/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Deferred
	HQ File :01/82/050/00131/AM10/	RLA File :03/94/040/00136/AM10/	Lic.No/Date:0310521306 26.05.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

206	Case No.:8/10/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Deferred
	HQ File :01/82/050/00132/AM10/	RLA File :03/94/040/00137/AM10/	Lic.No/Date:0310521317 26.05.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

207	Case No.:9/10/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Deferred
	HQ File :01/82/050/00133/AM10/	RLA File :03/94/040/00059/AM10/	Lic.No/Date:0310521318 26.05.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

208	Case No.:12/10/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Deferred
	HQ File :01/82/050/00136/AM10/	RLA File :03/94/040/00122/AM10/	Lic.No/Date:0310521560 27.05.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of C&PC.			

209	Case No.:13/10/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Deferred
	HQ File :01/82/050/00137/AM10/	RLA File :09/24/040/00055/AM10/	Lic.No/Date:0910038020 28.05.2009	Defer Date: 21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

210	Case No.:14/10/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Deferred
	HQ File :01/82/050/00138/AM10/	RLA File :09/24/040/00036/AM10/	Lic.No/Date:0910038023 28.05.2009	Defer Date:

	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.	21.07.2009
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211	Case No.:15/10/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Deferred
	HQ File :01/82/050/00139/AM10/	RLA File :09/24/040/00041/AM10/	Lic.No/Date:0910038025 28.05.2009	Defer Date:21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			

212	Case No.:16/10/82-ALC4/2009	Party Name:MEDREICH LIMITED	Meet No/Date:10/82-ALC4/2009 09.06.2009	Status:Case Deferred
	HQ File :01/82/050/00140/AM10/	RLA File :07/24/040/00068/AM10/	Lic.No/Date:0710065057 28.05.2009	Defer Date:21.07.2009
	Decision : Committee decided to defer case for 21.07.2009 for comments of Department of Pharmaceuticals.			